

ACT No. II. OF 1851.

*Passed by the Hon'ble the President of the Council of India
in Council on the 11th April 1851, with the assent of
the Most Noble the Governor General of India.*

*To amend Regulation XIII. 1810, of the Bengal Code, for the trial of
Appeals.*

WHEREAS the Sudder Dewanny Adawlut of the North-Western Provinces, of the Presidency of Fort William in Bengal, as now constituted, comprises three Judges only, and appeals cannot therefore be entertained according to Regulation XIII. 1810, of the Bengal Code, and Act II. 1848, where the judgment appealed from was passed by one of the said Judges, and it is therefore expedient that the said Regulation be amended, It is enacted as follows :

I. No Judge, of either of the Courts of Sudder Dewanny of the Presidency of Fort William in Bengal, shall be disqualified from being one of three Judges sitting for the hearing and decision of an appeal, by reason of his having passed the decision in the Lower Court, against which the appeal is made.